HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)

TUESDAY, THE ELEVENTH DAY OF MARCH
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HONOURABLE SMT JUSTICE RENUKA YARA

WRIT PETITION (PIL) NO: 26 OF 2023

Between:

P.L.N. Rao, S/o. Venkateswar Rao, Aged about 55 years, Occ. Social worker, R/o Lingojigudem Village, Choutuppal Mandal, Yadadri District.

...PETITIONER

AND

1. The Union of India, Through Secretary, Ministry of Environment and Climate Change, Government of India, Indira Paryavaran Bhawan, Jorbagh Road, New Delhi - 110 003.
2. The Union of India, Through Senior Director, National Accreditation Board of Education and Training (constituent Board of Quality Council of India), ITPI Building, 6th Floor, 4 - A, Ring Road, I P Estate, New Delhi – 110002.
3. The Union of India, Through Chief Executive Officer, National Accreditation Board for Testing and Calibration Laboratories (NABL) NABL House Plot No. 45, Sector 44, Gurugram - 122003, Haryana.
4. Central Pollution Control Board (CPCB), Through its Member Secretary (MS), Parivesh Bhawan, East Arjun Nagar, New Delhi-110032.
5. Team Labs and Consultancy, Through its Chairman, B115, 116, 117 and 509, Annapurna Block, Aditya Enclave, Ameerpet, Hyderabad 500 038.

...RESPONDENTS

to issue a Writ (PIL) , order or direction under the nature of Writ of Mandamus for the action of Respondent No. 1-4 in non-considering the representation of the petitioner dated. 29.12.2023 and in non-controlling the cheating and illegal activities of the Respondent No. 5, who is duping and deceiving the Government as well as the public by preparing false and frivolous Environmental Impact Assessment (EIA) reports for getting environmental permissions for the industries for their selfish monetary benefits is highly illegal, arbitrary, unconstitutional, unjust and in violation of principles of Natural justice and also in violation of Articles 14, 15, 19 and 21 of the constitution of India.

IA NO: 1 OF 2023

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to kindly direct the respondents and other authorities to CANCEL the permissions of respondent No. 5 until the disposal of this Writ Petition.

IA NO: 2 OF 2023

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to receive the additional material of postal registered post receipts dated December 9, 2022, at the Secunderabad Post Office in W.P. (PIL) No. 26 of 2023.

Counsel for the Petitioner: SRI ANIRUDH.N
Counsel for the Respondent Nos.1 TO 3: SRI B.MKHERJEE FOR SRI GADI PRAVEEN KUMAR, Dy. SOLICITOR GENERAL OF INDIA
Counsel for the Respondent No.4: SRI RAMESH BABU VISHWANATHULA, SC FOR CPCB
Counsel for the Respondent No.5: SRI S.NAGESH REDDY

The Court made the following: ORDER

THE HON'BLE THE ACTING CHIEF JUSTICE SUJOY PAUL

AND

THE HON'BLE SMT. JUSTICE RENUKA YARA

WRIT PETITION (PIL) No.26 of 2023

ORDER: *(Per the Hon'ble the Acting Chief Justice Sujoy Paul)*

None for the petitioner.

Sri B. Mukherjee, learned counsel representing Sri Gadi Praveen Kumar, learned Deputy Solicitor General of India, for respondent Nos.1 to 3; Sri G.Srinivas, learned counsel representing Sri Ramesh Babu Vishwanathula, learned counsel for respondent No.4; and Ms.Zainab Khan, learned counsel representing Sri S.Nagesh Reddy, learned counsel for respondent No.5.

2. Learned counsel for the respondents informed that the counter has been filed.

3. No rejoinder has been filed.

4. On previous date of hearing, since nobody entered appearance for the petitioner, the matter was adjourned for today

and was directed to be listed under the head 'for dismissal'. It appears that neither the petitioner is any more interested to pursue the matter nor any public interest survives because no rejoinder is filed.

5. Accordingly, the writ petition is dismissed. No costs.

SD/-S. MALLIKARJUNA RAO
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To

1. One CC to SRI ANIRUDH.N, Advocate [OPUC]
2. One CC to SRI GADI PRAVEEN KUMAR, Dy. SOLICITOR GENERAL OF INDIA [OPUC]
3. One CC to SRI RAMESH BABU VISHWANATHULA, SC FOR CPCB [OPUC]
4. One CC to SRI S.NAGESH REDDY, Advocate [OPUC]
5. Two CD Copies

PSK.
BS

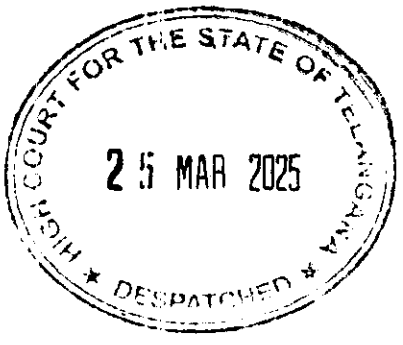
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HIGH COURT

DATED:11/03/2025

ORDER

WP(PIL).No.26 of 2023



DISMISSING THE WRIT PETITION WITHOUT COSTS

(7) PA
20/3/25